

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 148/2002  
MA 1386/2002  
in  
OA 2443/2000

(G)

New Delhi, this the 28th day of October, 2002

Hon'ble Dr. A.Vedavalli, Member (J)  
Hon'ble Sh. Govindan S.Tampi, Member (A)

Sh. S.N.Singh  
S/o late Sh. Bihari Singh  
R/o 71/3 Sector-1, Pushp Vihar  
New Delhi.

...Applicant

(Applicant in person)

V E R S U S

Union of India through  
Secretary  
Dept. of Mines  
Ministry of Coal & Mines  
Shastri Bhawan, New Delhi.

...Respondent

O R D E R (ORAL)

By Hon'ble Dr. A.Vedavalli, Member (J)

Applicant seeks permission to withdraw RA 148/2002 together with MA 1386/2002 with liberty to file a fresh OA against the respondents' order dt. 12/14-2-2002 (Annexure A). Permission granted.

2. RA 148/2002 and MA 1386/2002 are dismissed as withdrawn with liberty to file a fresh OA against the aforesaid order dt. 12/14-2-2002, if so advised, in accordance with law.

(Govindan S.Tampi)  
Member (A)

/vksn/

  
(Dr. A. Vedavalli)

Member (J)